

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5001

ANSWERED ON:23.04.2015

UNIFORM CIVIL CODE

Mishra Shri Bhairon Prasad;Sampath Shri Anirudhan;Shirole Shri Anil

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has held any consultation with Stakeholders to implement the provisions of Uniform Civil Code as provided under Article 44 of the Constitution of India;

(b) if so, the details and outcome thereof;

(c) whether implementation of said provisions are likely to affect the personal laws of any particular community or cultural diversity in the country; and

(d) if so, the safeguards proposed/likely to be proposed in case of implementation of said provisions?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a)to(d): The object of article 44 is to introduce a Uniform Civil Code for the purpose of national consolidation. The Uniform Civil Code is based on the assumption that the personal laws based on scriptures and customs of each religious community in the country be replaced with a common set governing every citizen in a civilized society. The Uniform Civil Code covers marriages, divorce, inheritance, adoption and maintenance.

Dr. B.R. Ambedkar explained in the Constituent Assembly (Vol.VII CAD p. 550) that in fact, the bulk of these different items of civil laws have already been codified during the British rule and the only major items still remaining for a Uniform Code are marriage, divorce, inheritance and succession (adoption, guardianship).

In view of the importance of the subject matter and sensitivity involved, wide consultation with stakeholders would be required for taking further steps in this regard.